

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 6056/2023

(Arising out of impugned final judgment and order dated 02-05-2023 in BA No. 3247/2022 passed by the High Court of Judicature at Bombay)

MOHAMMAD NAWAB MOHAMMAD ISLAM MALIK @ NAWAB MALIK Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.96683/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.96685/2023-PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 17-07-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Amir Khan, Adv.
Mrs. Aparajit Jamwal, Adv.
Mr. Vaibhav Malhotra, Adv.
Mr. Jayant Mohan, AOR

For Respondent(s) Mr. Tushar Mehta, Solicitor General
Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mr. Kanu Agarwal, Adv.
Mr. Adit Khorana, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned Senior Advocate for the petitioner seeks permission to withdraw the present special leave petition, in view of the subsequent development with liberty to challenge the order passed by the High Court.

In view of the statement made, the special leave petition is dismissed as withdrawn with liberty as prayed.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR